

Is it the pleasure of the House that leave as recommended by the Committee may be granted ?

HON. MEMBERS : Yes.

MR. SPEAKER : The leave is granted. The Members will be informed accordingly.

at Lahore declined permission to the aircraft to land and to make sure that the aircraft did not land, placed obstructions on the runway. The Boeing aircraft flew back towards Amritsar and the hijacker was persuaded by the crew to let the aircraft land at Amritsar. The pilot succeeded in safely landing at 1337 hours at Amritsar.

The hijacker wanted that Shri H. S. Longowal and any representative of Sant Bhindrawale to come to the aircraft and talk to him.

With the tactful handling of the situation by the pilot and the crew, the women and children were allowed to disembark first and then the remaining passengers were also allowed to come out. Subsequently the hijacker's surrender was brought about at about 4 p.m.

A relief Boeing 737 aircraft with Chairman and Managing Director, Indian Airlines, was sent to Amritsar. Arrangements were made to send the Srinagar-bound passengers to Srinagar by I.A. aircraft at about 5 p.m. The hijacker has been identified as one Gurbax Singh aged about 45 years who boarded the plane at Delhi for Amritsar. The object used by him to threaten the pilot has been identified as a plastic ball wrapped in a yellow cloth. The hijacker claims to belong to a village near Kurukshetra. He was wearing a blue turban, white pyjama and kurta.

The demands of the hijackers were:—

- (i) Amritsar should be declared a Holy City.
- (ii) Punjab Government should tender apology for stopping people from reaching Amritsar on 25th July, 1982.
- (iii) Persons who burnt holy books and buses at Chandan Kalan should be punished and action taken against them.
- (iv) Bhai Amrik Singh, Tara Singh and Sukhjinder Singh are innocent and should be set free immediately.

अध्यक्ष महोदय : रोका कब है ? बुलाते बुलाते थक गया हूँ। कोई माता ही नहीं है। माप आइये मैंने हमेशा बुलाया है। कोई आए तो।
(व्यवधान)

अध्यक्ष महोदय : यहीं बात करते हैं। मेरे साथ बात करने को तैयार नहीं हैं।

You don't seem to be serious.

(Interruptions)

MR. SPEAKER : Why are you standing ? Please sit down.

(Interruptions)

MR. SPEAKER : Nothing will go on record.

(Interruptions)**

MR. SPEAKER : Now, Mr. A. P. Sharma to make a Statement.

12.12 hrs.

STATEMENT RE. HIJACKING OF AN INDIAN AIRLINES PLANE ON 4 AUGUST, 1982

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): Indian Airlines' aircraft Boeing 737 operating the scheduled flight IC-423 on the Delhi-Amritsar-Srinagar route with 122 passengers, 4 children, two infants, one supernumerary engineer and six crew members took off from Palam Airport at 1155 hrs. and as the aircraft was approaching Amritsar, it was hijacked. The aircraft also suffered damage due to a bird hit on its approach towards the Amritsar airport. The hijacker forced the pilot to proceed to Lahore under threat of blowing up the aircraft with some material wrapped up in hand claiming it to be an explosive. The pilot could not land at Lahore as the Air Traffic Control

**Not recorded.

- (v) Gajinder Singh, hijacker should be set free.
- (vi) The licences of Jatha of Bhindrawale should be restored.
- (vii) Punjab Assembly should be dissolved.
- (viii) He should be paid Rs. 50 lakh in the shape of dollars in Canada.
- (ix) He should be allowed to give a talk on A.I.R.
- (x) The defectors in Haryana should be removed from the Ministry.
- (xi) In Patiala, persons found in possession of explosive materials should be arrested

The hijacker at the time of surrender wanted that he should not be handed over to the police but should be taken to Gurdwara or kept in judicial custody. However the hijacker has been taken into custody by the local police and is being interrogated. Delhi police have registered a case.

(Interruptions)

श्री हरिकेश बहादुर (गोरखपुर) : अध्यक्ष जी, बहुत ही खतरनाक विधेयक है जो बिहार में आया हुआ है।

(व्यावधान)

अध्यक्ष महोदय : आप आ कर बात करो न आप तो जवानी बात करते हो। आकर बात करो बात पता लगेगा।

(व्यावधान)

काम की बात कोई नहीं करता है, सिर्फ फिजूल की बात करते हो।

एक माननीय सदस्य : दो आदमी गोली से उड़ा दिए गये।

(व्यावधान)

अध्यक्ष महोदय मेरी समझ नहीं आता टाइम जाया करने का मतलब क्या है जब मैं तैयार बैठता हूँ, आप से बात करने के लिये। आप बिल, बज्रुह समय बरबाद कर रहे हैं।

(व्यावधान)

श्री रामावतार शास्त्री (पटना) : अध्यक्ष जी, बात करने की जरूरत क्या है, आप पूरे कम्पीटेंट हैं।

अध्यक्ष महोदय : आप आते क्यों नहीं चैम्बर में, वह आपका ही है, मंरा नहीं है। यहाँ कुछ नहीं हो सकता

(Interruptions)

MR. SPEAKER : I have not allowed you, Mr. Rajda.

श्री आर० एन० राकेश (बेल) : आप यह कृपया दे दीजिये किस चीज के लिये हम आपकी चैम्बर में आये और किस के लिये न आये

(व्यावधान)

अध्यक्ष महोदय : आप बैठिये, आपको कुछ पता तो है नहीं।

(व्यावधान)

SHRI RATANSINH RAJDA : Sir... **

MR. SPEAKER : I am not allowing you. I am asking you to come and see me and explain the matter. This is what I want you to do. This cannot be done here.

12. 15 hrs.

CRIMINAL LAW (AMENDMENT) BILL

Extension of time for presentation of Report of Joint Committee

SHRI D. K. NAIKAR (DHARWAD NORTH) : I beg to move the following:—

"That this House do further extend up to the first day of the last week of the Winter Session, 1982, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

(Interruptions)

*Not recorded.